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PART-V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules :-

THE GUJARAT PUBLIC TRUSTS (REPEAL) BILL, 2012.

GUJARAT BILL NO. 2 OF 2012.

A BILL

to repeal the Gujarat Public Trusts Act, 2011.

It is hereby enacted in the Sixty-third Year of the Republic of India as follows :-

1.	This Act may be called the Gujarat Public Trusts (Repeal) Act, 2012.	Short title.
Guj. 23 of 2011.	2. The Gujarat Public Trusts Act, 2011 is hereby repealed.	Repeal of Guj. 23 of 2011.

STATEMENT OF OBJECTS AND REASONS

With a view to enacting the Gujarat Laws in place of Bombay Laws, the State Government has enacted the Gujarat Public Trusts Act, 2011 (Guj. 23 of 2011). Though the said Act was enacted, the notification under sub-section (3) of section 1 of the said Act for bringing into force the Act had not been issued and as such, the said Act has not come into force, and the provisions of the Bombay Public Trusts Act, 1950 continue to be applicable to the public trusts in the State of Gujarat. In the meanwhile, the State Government received representations from the charitable and religious public trusts as well as from the general public against some of the provisions of the said Act of 2011. The State Government has considered these representations and it is considered necessary to repeal the said Act.

This Bill seeks to achieve the aforesaid object.

Dated the 15th February, 2012.

DILEEP SANGHANI.

By Order and in the name of the Governor of Gujarat,

Gandhinagar.

Dated the 15th February, 2012.

C. J. GOTHI,

Secretary, to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

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